services to the Persons with Disabilities at the grass root level, the Govt. facilitates creation of the infrastructure and capacity building at district level for awareness generation, rehabilitation, training/ guiding of grassroots level functionaries, through setting up District Disability Rehabilitation Centres (DDRCs).

- (b) Amount sanctioned to DDRCs during the financial years 2009-10, 2010-11 and 2011-12 is Rs. 201.08 lakh, Rs. 590.77 lakh and Rs. 410.09 lakh respectively.
- (c) and (d) A Central Sector Scheme namely "Prevention of Alcoholism and Substance (Drugs) Abuse" for Social Defence Services is being implemented for identification, counseling, treatment and rehabilitation of addicts through voluntary organisations. Panchayati Raj Institutions, Urban Local bodies and organizations/ institutions fully funded or managed by State/Central Government are also eligible for financial assistance under the scheme.

Rehabilitation scheme for beggars in the country

†274. SHRI DHIRAJ PRASAD SAHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has made any scheme to prepare a database regarding actual number of beggars in the whole country;
- (b) if so, whether there is any scheme for rehabilitation of beggars after preparing this database; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) At present, there is no reliable and authentic data on beggary in the country. With a view to build up a strong data base, this Ministry has devised a format for collecting some basic information on the incidence of beggary and circulated it to all States/UTs and requested them to furnish the information.

(b) and (c) The database is not yet complete. At present, there is no Central Scheme for rehabilitation of beggars.

Joint venture steel plant with Russian company

- 275. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of STEEL be pleased to state:
 - (a) whether it is a fact that National Mineral Development Corporation and

[†] Original notice of the question was received in Hindi

Russian Steel Company M/s Severstal have entered into a Joint Venture for opening up a steel plant in India;

- (b) if so, the details thereof;
- (c) whether it is also a fact that these companies are facing some delay in establishment of steel plant;
 - (d) the details thereof; and
- (e) the steps being taken by Government to remove the bottlenecks in establishment of the steel plant?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) NMDC Limited and M/S Severstal (a Russian company) have signed a Memorandum of Understanding (MoU) for setting up of a three million tonne per annum steel plant in Karnataka under Joint Venture.

(c) to (e) NMDC has since initiated necessary action and approached the Government of Karnataka for allocation of land and other utilities like water, power, etc. As it is a major project no time line can be indicated at this stage.

Disinvestment of sail

276. SHRI TARIQ ANWAR: Will the Minister of STEEL be pleased to state:

- (a) whether it is a fact that Government is planning for disinvestment of SAIL;
 - (b) if so, the details thereof; and
 - (c) the reasons for disinvestment of SAIL?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Yes, Sir.

- (b) The Government has decided to disinvest 10.82% of paid up equity in the Steel Authority of India Limited (SAIL) out of its share holding of 85.82% through Offer for Sale of Shares through stock exchange mechanism as per SEBI Rules and Regulations.
- (c) The present proposal for disinvestment is in line with policy regarding disinvestment and approach to disinvestment approved by the Government which, *inter-alia* envisages further offerings by listed Central Public Sector Enterprises taking into consideration their capital investment requirements with Governments simultaneously or independently offering a portion of its share holding.